

these, there are seven Indian political prisoners.

The Government of India are not in a position to give any information regarding the number of deaths in jail, of Goan prisoners.

श्री रघुनाथ सिंह : क्या मैं जान सकता हूँ कि उनके लिये जेल में खाने का क्या इति-जाम है, यानी खाने को क्या क्या दिया जाता है ?

**Shrimati Lakshmi Menon:** The usual food that people get in jails.

**Shri D. C. Sharma:** May I know if the First Secretary to the Egyptian Embassy which has been entrusted with the work of looking after our interests in Goa has enquired into this and whether he has got anything to say on this matter?

**Shrimati Lakshmi Menon:** The First Secretary to the Egyptian Embassy visited Goa and has given about seven names and two more names of Indian nationals in Goa had been added. He also reported about the conditions of jails in Goa. Since his visit conditions have improved.

**Shri Joachim Alva:** Government is aware that some Members of Parliament like Shri T. K. Chaudhuri and Shri Goray were released. This was one set of peaceful satyagrahis in Goa. I want to know whether the other set of peaceful satyagrahis which entered Goa in 1954 especially from Majali and which included persons like Toni D'Souza who was sentenced to 80 years imprisonment would also be released. What has happened to them?

**Shrimati Lakshmi Menon:** 34 Indian nationals who acted in a peaceful way have been released as a result of the general amnesty. In about nine cases, the Portuguese Government is not satisfied with their identities and as soon as certificates of nationality are brought to their notice, I think these people will also be released.

**Shri Khadlikar:** May I know whether the name of Mrs. Sudhabai Joshi is included in that list?

**Shrimati Lakshmi Menon:** That is one of the names found in the list of nine handed over to the First Secretary to the Egyptian Embassy.

**Shri Goray:** Is Mr. Ranade's name there?

**Shrimati Lakshmi Menon:** Yes, Sir. He has been sentenced to 28 years imprisonment for violent activities within Goa and his is the only exception.

#### Outlay for Kerala State in the Second Five Year Plan

\*119. **Shri A. M. Thomas:** Will the Minister of Planning be pleased to state:

(a) whether the outlay under the Second Five Year Plan for the reorganised State of Kerala has been fixed;

(b) if so, the total amount fixed; and

(c) the general principles kept in view in fixing the amount of outlay?

**The Minister of Labour and Employment and Planning (Shri Nanda):** (a) Yes.

(b) Rs. 87 crores.

(c) The general principles for determining outlays under the Second Five Year Plan are described in various chapters of the Plan and especially in Chapters I to IV.

As regards adjustments between Madras and Kerala in consequence of the reorganisation of the State boundaries, these were agreed after mutual discussion between the representatives of the two States.

**Shri A. M. Thomas:** May I enquire whether this figure of Rs. 87 crores is only a tentative figure? May I also enquire further whether any portion of this amount has been taken for the Madras scheme?

**Shri Nanda:** These are the figures as they stand after adjustments

agreed to by the parties concerned. So far as the figures for Madras and Travancore-Cochin are concerned, they are like this:

	Rs. Crores
Original Plan for Travancore-Cochin	71.95
Deduct provision on account of transfer of territories to Madras	3.90
Add provision for the Malabar District for divisible schemes	16.95
Ad hoc additional allocation for indivisible schemes	2.00
Net result	87.00

**Shri A. M. Thomas:** This amount of Rs. 71.95 crores is after deducting 5 per cent. Based on the population for the Malabar District Kerala was entitled to get much more. May I enquire why such a low amount has been fixed?

**Shri Nanda:** This is on the basis of an ad hoc settlement reached between the parties; it is a matter of agreement.

**Shri Punnoose:** The papers report that Ministers from Kerala are here to discuss these matters with the Centre. May I know whether any understanding has been arrived at with regard to the enhancement of the allocation or re-distribution of allocations under various heads?

**Shri Nanda:** The Chief Minister of Kerala is meeting me just after the Question Hour. He has met other Ministers and members of the Planning Commission. I cannot say anything on the subject, the Finance Minister is here and if there is anything he will be able to let the House know.

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I cannot say that any off-hand decision can be arrived at in a matter like this. The allocation as it stands at present for Kerala fits into the entire scheme of allocation under the Plan and,

naturally, if any change is to be made: (a) we must find resources and (b) the allocation must be done again by the Planning Commission on the basis of certain ascertained criteria. Naturally, the matter can be raised again. I think the Kerala Government representatives will be back here again sometime in June and the matter might be discussed by them with the Planning Commission. What are the criteria that they would bring before the Planning Commission and what view the Planning Commission will take is a matter about which I can say nothing. All that I can say is, that I find it extremely difficult to find additional resources. I should be very grateful if hon. Members of this House will show me the direction in which I can find the resources; then it will be possible for me to tell the Planning Commission that they can extend the Plan, and it will be for the Planning Commission to allocate the additional resources in the direction which they think fit.

**Shri Narayanankutty Menon:** In view of the larger percentage of educated unemployment in the State of Kerala, may I know whether the Government will be prepared to re-consider the allocation that has already been made?

**Mr. Speaker:** The hon. Member can brief his Minister and ask him to take up these matters.

#### Paper and Cement Factory in Nepal

\*120. **Pandit D. N. Tiwary:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a team of Indian experts from India went to Nepal for examining the possibility of establishing paper and cement factories in Nepal; and

(b) whether these factories will be Nepal State owned factories or there has been any understanding to invite Indian capital for them?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**  
(a) Yes. At the request of the Government of Nepal, two teams of Indian